

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI,  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1792**  
ANSWERED ON 29.07.2021

**QUARRYING IN BABY BETTA KAVALU**

1792.       SHRIMATI SUMALATHA AMBAREESH

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government is aware that illegal quarrying in Baby Betta Kavalu is rampant in Mandya district of Karnataka and if so, the details thereof;
- (b) whether the Government has taken note that due to its proximity to the Krishna Raja Sagara dam, the illegal mining in Baby Betta poses a threat to the structure of this dam and if so, the details thereof;
- (c) whether the Government has any proposal to send team of experts to study the impact of illegal mining on the said dam structure; and
- (d) if so, the details thereof including the steps taken or being taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE FOR JAL SHAKTI & FOOD PROCESSING INDUSTRIES

(SHRI PRAHLAD SINGH PATEL)

(a) to (d) Control of illegal mining comes under the legislative and administrative jurisdiction of State Governments. Details of illegal mining cases and action taken in such cases are not maintained centrally.

The mining activities in Baby Betta Kavalu area have been taken note of by the Government of Karnataka. Karnataka State Natural Disaster Monitoring Centre (KSNDMC) on 25.09.2018 reported negligible impact of quarrying. Based on reports of CWPRS (Central Water and Power Research Station) & NIRM (National Institute of Rock Mechanics), Dam Safety Review Panel (DSRP) of the State recommended banning of mining activity in a radius of about 25 kms of Krishna Raja Sagara (KRS) dam. As per the report of KSNDMC, Deputy Commissioner, Mandya has imposed a ban on mining activities in 20 km radius of KRS dam. Further investigation of KRS Dam for structural stability is in progress under the guidance of CWPRS, Pune.

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